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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No.260/00541 of 2015
Cuttack, this the 25th day of August, 2015

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)
HON'BLE MR. R.C. MISRA, MEMBER (Admn.)

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Tapas Kumar Sahoo,
aged about 36 years,
Son of Pradyumna Kumar Sahoo,
At /PO Laxminarayapur Sahi,
PS- Keonjhar Bazar, Dist-Keonjhar, Odisha,
At present working as Technical Assistant, CSIR,
Institute of Minerals and Materials Technology (IMMT),
P.O. RRL, Acharya Vihar, Bhubaneswar-751013, Dist-Khurda, Odisha.

...Applicant

(Advocates: Mr. K.C. Kanungo)

VERSUS

Union of India Represented through

1. Director General,
Council of Scientific and Industrial Research,
2, Rafi Marg, Anusandhan Bhawan, New Delhi-110001.
2. Joint Secretary (Admn.),
Council of Scientific and Industrial Research,
2, Rafi Marg, Anusandhan Bhawan,
New Delhi-110001.
3. Director,
CSIR-Institute of Minerals and Materials Technology,
P.O. RRL, Bhubaneswar-751013, Dist-Khurda, Odisha.

..... Respondents

(Advocate: Mr. A.Pradhan)



O R D E R (Oral)

A.K. PATNAIK, MEMBER (J):

Heard Mr. K.C. Kanungo, Ld. Counsel appearing for the Applicant, and Mr. A. Pradhan, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. Applicant, in this O.A. filed under Section 19 of the Administrative Tribunals Act, 1985, assails the Office Memorandum dated 06.08.2015 and 17.08.2015 under Annexures- A/7 and A/13 respectively, to the extent he is concerned, on the ground that his transfer and posting to a department/work sphere is totally alien to his recruitment qualification and experience. His transfer and posting to the department of Mineral Processing Technology is deliberate and will adversely affect his service condition and will obstruct his career prospect. Mr. Kanungo, Ld. Counsel for the applicant, submitted that putting forth his grievance, the applicant made representations on 10.08.2015 (Annexure-A/11 and A/12) before Respondent Nos. 1 and 3 but till date no response has been received by the applicant and the same are still pending consideration.

3. Since the positive case of the applicant is that his representations are still pending with the authorities, without expressing any opinion on the merit of the case, we dispose of this O.A. at this admission stage by directing Respondent Nos. 1 and 3 to consider and dispose of the representations of the applicant, if the same have been filed and are still pending consideration, with a well reasoned order and communicate the same to the applicant within a period of two months from the date of receipt of a copy of this order. However, the points raised by the applicant in his



representations are kept open for the authorities to consider the same as per the law and rules in force. We make it clear that status quo insofar as continuance of the applicant is concerned will be maintained till 30.11.2015. However, if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Mr. Kanungo, Ld. Counsel for the applicant, copy of this order, along with paper books, be sent to all the Respondents by Speed Post at the cost of the applicant for which he undertakes to file the postal requisites by 27.08.2015.

6. Free copy of this order be given to Mr. Pradhan, Ld. ACGSC, subject to filing of his power.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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